

(c) whether the Doordarshan is not giving details of programmes or participants at the end of the programme; and

(d) the corrective steps taken by the Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS):

(a) No, Sir. Doordarshan always endeavours to report such events at the earliest possible opportunity, after checking the veracity of the concerned facts.

(b) There is at present no communication imperative, considering the limited telecast time available, for Doordarshan to provide such information.

(c) This is not correct, Sir.

(d) Does not arise.

Applications pending for Registration under Newspapers Registration Act

3847. **SHRI NANI BHATTACHARYA: SHRI PIUS TIRREY:**

Will the Minister of **INFORMATION AND BROADCASTING** be pleased to state:

(a) whether a number of applications for registration under Newspapers' Registration Act are pending for the last several months;

(b) if so, the details thereof;

(c) whether the applications for the registration of Jharkhanda Today "Jharkhanda Times" have been forwarded through the SDO Ranchi, Bihar; and

(d) the details of the action taken against the application for registration of the magazine 'Tribal India' forwarded through the SDO,

Ranchi Bihar?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS):

(a) and (b). During the calendar year 1991, the Registrar of Newspapers received 19,318 applications for verification of titles upto 30.11.1991. Of these, titles were verified as available in 8521 cases whereas refusal letters were issued in 9938 cases on account of non-availability of the titles proposed by the applicants. Discrepancy letters were issued in 755 cases and only 104 applications were pending as on 30.11.1991.

(c) and (d). A photocopy of the declaration dated 14.6.1991 duly signed by SDO, Ranchi was received in the office of Registrar of Newspapers for India along with a photocopy of the letter dated 13.9.1991 from Shri Bhai Gokul Chand. Since the titles proposed were not available under the provisions of the PRB Act, a refusal letter was issued by the RNI on 22.11.1991. The declaration dated 14.6.1991 from Shri Mukti Tirkey duly signed by SDO, Ranchi was received in the office of RNI on 31.10.1991. The proposed title 'Tribal India' was not available and a refusal letter was issued in this case also on 22.11.1991.

Kuppan Rural Electrical Cooperative

3848. **SHRI M.G. REDDY:** Will the Minister of **POWER AND NON-CONVENTIONAL ENERGY SOURCES** be pleased to state:

(a) the amount released so far to Kuppan Rural Electrical Cooperative in Andhra Pradesh during the last three years;

(b) whether any representations have been received to include Punganur and Palamner Constituencies into Kuppan Rural Electric Cooperative; and

(c) if so, the reaction of the Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON CONVENTIONAL ENERGY SOURCES (SHRI KALP NATH RAI): (a) The Rural Electrification Corporation has reported the release of Rs. 14.06 lakhs to the Kuppam Rural Electrical Cooperative in Andhra Pradesh during the last three years.

(b) and (c). A letter received from the Hon'ble Member suggesting inclusion of Punganur and Palamner under the Kuppam Rural Electrical Cooperative has been forwarded to the Andhra Pradesh State Electricity Board, since the Cooperatives are under the administrative control of the State Government.

Use of Indian Soil for Trafficking In Bangladeshi Girls

3849. SHRI VILAS MUTTEMWAR: SHRI SHIV SHARAN VERMA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government are aware that Indian soil is being used for trafficking in of Bangladeshi girls;

(b) whether attention of the Government has been drawn to the news item published in the "Jansatta" dated November 7, 1991 according to which Delhi is the main centre for such activities; and

(c) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) to (c). Information is being col-

lected and will be laid on the Table of the House.

Telephone System in Calcutta

3850. SHRI SANAT KUMAR MANDAL: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Calcutta Telephone system is in utter shambles;

(b) the reasons for not introducing the so-called state-of art technology to upgrade this and bring it to the level of the system in Delhi;

(c) whether any short-term and long-term plan has been formulated for improving the Calcutta Telephone system; and

(d) if so, its broad features the various phases in which this will be implemented and the capital outlay involved?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) No, Sir.

(b) A number of state-of-the art technologies like Electronic exchanges, PCM digital Microwave, Optical Fibre and underground ducts have been already introduced in Calcutta Telephones.

(c) Yes, Sir.

(d) Broad features of the Plan are;

- (i) Replacement of old life expired exchanges;
- (ii) deloading of cross-bar exchanges to improve their efficiency;
- (iii) Upgradation of external plant which includes introduction of more op-